सनस्य ग्रों पर निरंतर निगह रखती है। उद्योग के स्व.स्थ्य के लिए उपाय करना एक निरंतर प्रक्रियां है।

Concessions on customs duties on various drugs

397. SHRIMATI SATYA BAHIN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have recommended concessions on customs duties on various penultimates. intermediates and bulk drugs after Hie announcement of Drug policy, 1986;

(b) Whether it is also a fact that neither the benefit has gone to public nor any growth has been effected in their production; and

(c) what are the names of drugs where prices have come down after concessions and what are the names of drugs where production has increased and import declined/stopped?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHR1 CHINTA MOHAN): (a) Yes Sir.

(b) The purpose of giving customs duty concessions on intermediates and bulk drugs is to encourage the manufacture of bulk drugs from more basic stages as also to ensure the availability of medicines in ab-, undant quantity at reasonable prices to the consumers.

(c) Price of Doxycycline has been reduced from Rs 5456]- per kg. to Rs. 4968]- per kg. w.e.f. 9-8-1990. There is no reduction on the price of Chloramphenicol even after customs duty reduction due to increase in the international price of L-base. Impact of custom duty concessions on production of drugs and pharmaceuticals is not being monitored

Liabilities assessed against M/s. Glaxo.

399 SHRIMATI SATYA BAHIN Will the PRIME MINISTER be pleased to state:

(a) what are the basis on which tentative liability of Rs. 74 crores have been assessed against M|s. Glaxo against the earlier liability of Rs. 37 Crores;

(b) what are the details and basis of liability of 37 crores and upto what period this liability was assessed:

(c) what is the period upto which liability is to be assessed and upto what period, the tentative liability has been assessed;

(d) what was the price of Betamethasone and its salts taken in assessing the liability?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) The original calculations of Rs. 37 crores made by the Deptt was based on the revised prices of the bulk drugs (Betamethasone and its salts) notified by the Government in January, 1989 on the recomendation of the Price Review Committee. On further review, however, the tentative liability of the Company, for the period upto 25-8-87. both for bulk drugs and formulations went up to Rs 71.78 crores. The company has filed a Writ Petition in the Delhi High Court and the matter is. therefore, sub-iudice. The case is being contested by the Government.

Communication of assessment «f liability to the companies

399. SHRIMATI SATYA BAHIN: Will the PRIME MINISTER be pleased to refer to the answer to Starred Question No. 104 given in Rajya Sabha on 4th March, 1991 and state:

when was the amount of Rs. (a) 77.80 crores assessed in favour of L Hoechst and Rs. 71.78 crores against Glaxo communicated to each;